

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1271  
TO BE ANSWERED ON 11.02.2019**

**AMENDMENT IN MINIMUM WAGES ACT, 1948**

**†1271. SHRI KAPIL MORESHWAR PATIL**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether suggestions have been received from various stakeholders for amendment in the Minimum Wages Act, 1948;**
- (b) if so, the details thereof;**
- (c) whether all employment sectors are proposed to be covered and penal provisions are also likely to be made more stringent under the said amendment; and**
- (d) if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (d): Considering suggestions received from various stakeholders in tripartite consultations, Ministry has taken steps for drafting the Labour Code on Wages by amalgamating, simplifying and rationalizing the relevant provisions of 4 Central Acts i.e. The Minimum Wages Act, 1948, The Payment of Wages Act, 1936, The Payment of Bonus Act, 1965 and The Equal Remuneration Act, 1976.**

**The Labour Code on Wages Bill, 2017 introduced in Lok Sabha on 10.08.2017 has a provision to ensure minimum wages to one and all and timely payment of wages to all employees irrespective of the sector of employment without any wage ceiling. Under this Code, Penalties for different types of violations have been rationalized with the amount of fines varying as per the gravity of violations and repeat of the offences. Provision of compounding of offences has also been made for those which are not punishable by a penalty of imprisonment.**

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